

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:997

ANSWERED ON:24.02.2003

LABOUR REFORMS

BHASKAR RAO PATIL;HANNAN MOLLAH;IQBAL AHMED SARADGI;M. JAGANNATH;NARESH KUMAR PUGLIA;S. SAIDUZZAMAN

Will the Minister of LABOUR be pleased to state:

(a) whether the Government have implemented the recommendation of 2nd National Labour Commission;

(b) if so, the details of the implemented recommendation;

(c) whether the Government have been actively considering to introduce a Labour Bill that allow companies employing upto 300 workers to shut without seeking Government's permission and that all the existing labour laws will undergo change following the new legislation;

(d) if so, the reasons therefor;

(e) whether the Union Government are proposing to enact new labour laws to promote employment and investment particularly foreign direct investment;

(f) if so, whether any legislation in this regard is being considered; and

(g) if so the time by when this legislation is likely to be introduced?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI VIJAY GOEL)

(a) & (b): The Second National Commission on Labour has made wide range of its recommendations on various facets of labour viz. review of laws, social security, women & child labour, skill development, labour administration, unorganized sector etc. The Ministry has held consultations and interactions with the workers' representative, employers' organizations, experts, professionals etc. The recommendations of the Commission were also discussed in the 38th Session of Indian Labour Conference held on 28-29 September, 2002 and in a National Seminar on Unorganized Sector Workers held on 7-8 November, 2002 as also in a Tripartite Committee meeting held on 18-19 February, 2003. Such steps are being taken to bring about a workable consensus for implementation of the recommendations of the Commission. However, given the procedure involved, it is not possible to specify the time limit.

(c) & (d): No, Sir.

(e) to (g): No, Sir. However, rationalization of existing labour laws in the light of recommendations of the Second National Commission on Labour would help promote employment and investment including foreign direct investment.